

(a) whether none of the companies involved in the bank loans to Reliance Industries Limited are under the MRTP Act.

(b) if so, on what basis these companies were referred to as Reliance Companies;

(c) the reasons for not taking any action so far to get the companies registered under the MRTP Act; and

(d) what steps Government propose to take to see that registrations under the MRTP Act truly reflect the composition of a Monopoly House and chances of mal-practices are reduced?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (d). It is presumed that Hon'ble Member is referring to the companies to which advances were made by banks against the security of shares/debentures of Reliance Industries Ltd. The Committee set up by the Reserve Bank of India on the Advances made by banks to certain borrowers against the security of shares/debentures of the Reliance Industries Ltd. has referred to 43 companies as connected with Reliance Industries Ltd. as "promoter associates" or "trade associates". None of these companies are registered under the MRTP Act.

The above referred companies would be registrable under the MRTP Act, being associates of Reliance Industries Ltd., only if they are intrerconnected with this company in terms of section 2(g) of the MRTP Act.

[*Translation*]

Delivery of Scooters by Scooters India Ltd. to agents of Bombay and Dadra and Nagar Haveli

1517. SHRI RAJ KUMAR RAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether in 1983 the Scooters India Limited had made the delivery of Vijay

Super Scooters to some agents of Bombay and Dadra and Nagar Haveli without taking guarantee;

(b) if so, the details in this regard; and

(c) the amount outstanding against these firms?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). In 1983, Scooters India Limited had two dealers in Bombay but no dealer was specifically appointed for Dadra and Nagar Haveli. As per the normal commercial practice, Vijai Super Scooters were delivered to Bombay dealers against the security deposits made by them at the time of their appointment.

(c) The current outstanding against one of the dealers is Rs. 4.38 lakh. The other dealer has ceased to be a dealer after settling his accounts.

[*English*]

Strength of Employees in National Thermal Power Corporation Ramagundam

1518. SHRI G. BHOOPATHY: Will the Minister of ENERGY be pleased to state:

(a) the sanctioned strength of employees of National Thermal Power Corporation at Ramagundam, category-wise; and

(b) the number of employees taken into service (category-wise) so far and the balance to be recruited?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). The staff position, category-wise, at the Ramagundam Super Thermal Power Project of the National Thermal Power Corporation, is given below:—